

Project and concrete steps should be taken to rehabilitate the displaced persons.

[English]

SHRI SULTAN SALAHUDDIN OWAIISI (Hyderabad)

SHRI RAM NAIK (Mumbai North) : Sir, I am on a point of order. As per rules, only the approved statement will go on record. But the hon. Member is saying something more than what is included in the text. So, those things should not be allowed to go on record.

MR. CHAIRMAN : Shri Owaisi, you have given a written statement. You have to read only that text.

Only the approved text will go on record.

(v) Need to grant adequate funds for the welfare of minorities

SHRI SULTAN SALAHUDDIN OWAIISI (Hyderabad) : Sir, the former Prime Minister declared on 15th August, 1995 that a Rs. 500 crore fund will be established for the welfare of minorities. It is only on paper and has not been so far operative. It is also doubted whether any amount has so far been deposited in the fund. The present Government has not mentioned anything about this fund and its operation. I would urge the Government to ensure that the fund is made operative and put in use for the benefit of minorities.

(vi) Need to look into the menace of leopard at (Machhalisahar, U.P.)

[Translation]

DR. RAMVILAS VEDANTI (Machhalisahar) : Mr. Chairman, Sir, I would like to raise following matter under Rule 377.

Terror of leopard is prevailing my Parliamentary Constituency, Machhalisahar. It has killed about 26 children so far since April 1996. Due to terror of leopard, residents of Jaunpur-Pratapgarh region do not come out of their homes. They do not come outside after 7 o'clock in the evening due to its terror. The residents of the village guard the village at night. Even if any unknown person or a relative of any of the villagers comes to that village, he is considered a terrorist and harassed. Facts cannot be ascertained unless C.B.I. conducts an inquiry into the matter with the consent of the people. Government Officer kills a jackal but he claims before the public that he has killed a wolf, that is why, people do not have belief in the Administration. People of the village say that they are terrorists.

Therefore, I would like to request the Central Government that keeping in view the gravity of the matter, a C.B.I. inquiry should be ordered.

16.20 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF THE SUPREME COURT AND HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT THIRD ORDINANCE, 1996 AND SUPREME COURT AND HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL.

[English]

MR. CHAIRMAN : Now the House shall take up items Nos. 8 and 9 together. Shri G.L. Bhargava may continue his speech now.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Hon'ble Chairman, Sir, I would like to start my point where I left it yesterday. I had submitted yesterday that God is not present here but at present Judges are doing justice on the earth. God can be kind enough to us but the justice will be done by a judge only.

I feel very sad today seeing that a great resentment has been expressed here by some Members against judges but today, a sense of fear has been created in the minds of the politicians which is a welcome trend, in democracy. It has been said here that the judges interfere in the day to day functioning-viz roads should be cleaned and widened etc. but it does not mean that today, justice is being done on roads. When people observe any drawback in the system and they feel anything wrong then they knock at the door of the court and judges give their judgement in those cases. Therefore, justice is not being done on roads but when people do not like any system, then only they go to the court.

My friend, Guman Mal Lodhaji is sitting here about whom perhaps a few people know that when he was a judge, he gave his judgement on the basis of a post card. When he was in Assam High Court, an incident of rape with some women by Police personnel had taken place in a circuit house. The news was published in the newspapers. Then hon'ble Lodhaji delivered his judgement on the basis of a cutting of a newspaper only. Therefore, judges are like a watchdog for us. He considers it his duty to do justice on the basis of a post card or the news published in the newspapers.

I would like to submit that All India Judiciary Services has been constituted in our country and there are two main points in the present Bill which has been brought before this House. First point is that the Conveyance Allowance of the judges may be increased and the second point is that their Sumptuary Allowance may also be increased. It is also correct, as I had said yesterday, that they should be provided with the facilities of good accommodation, transport and library. Dr. Ram